

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-309

IB - 2679/ND/2019

C.A No- 166/CV/ND/2019

IN THE MATTER OF:

M/s. Hong Kong Cheong Kat Industry Co. Ltd.

....Applicant

Vs

M/s Epower Solutions India Pvt Ltd.

.....Respondent

SECTION

Under Section 9 of IBC,2016

Order delivered on 20.12.2019

CORAM:

MS. INA MALHOTRA,  
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Pragya Bindra  
For the Respondent : Adv. Sanjay Kumar Singh

ORDER

Ms. Pragya, Ld. counsel has appeared on behalf of Operation Creditor/Petitioner and has filed an application under Rule 8 of the NCLT Rules praying for withdrawal of the petition. She confirms that the entire liability has been fully satisfied. In view of the same, she has instructions to withdraw the petition. Accordingly, the petition is dismissed as withdrawn.

-Sdr

(SAROJ RAJWARE)  
MEMBER (T)

-Sdr

(INA MALHOTRA)  
MEMBER (J)

LV